Factual and Action taken Report

Of the

Joint Committee Constituted by Hon'ble NGT

In

Original Application No. 58/2025(CZ);

Hari Singh V/s State of Rajasthan and others

INDEX

Sr. No.	Particular	Page No.
1.	Report of Joint Committee	1-17
2.	**Annexure-R-1** Nomination of Officials from concerning departments	18-20
3.	**Annexure-R-2** List of participants of meeting convened for consultation with applicant and departments	21
4.	**Annexure-R-3** Letter from Regional Office, RSPCB, Bharatpur dated 12-06-2025 seeking status and action taken report in the matter of land, disease due to brick kiln, soil mining for brick from SDM Weir, CMHO Bharatpur, Agriculture Department Bharatpur and AME Roopwas.	22
5.	**Annexure-R-4** Report submitted by AME, Roopwas, Bharatpur at RSPCB on 18-06-2025	23-25
6.	**Annexure-R-5** Report submitted by Tehsildar, Weir vide letter dated 11-07-2025, received at RSPCB on 24-07-2025	26-27
7.	**Annexure-R-6** Report submitted by Medical Department, Bushawar vide letter dated 02-07-2025, received at RSPCB on 02-07-2025	28
8.	**Annexure-R-7** Report submitted by Agriculture Department, Weir vide letter dated 11-07-2025, received at RSPCB on 11-07-2025	29
9.	**Annexure-R-8** Brick kiln owner letter, stay order and copy of FIR dt. 22-10-2024	30-40
10.	**Annexure-R-9** Production details of last 4 years	41-47
11.	**Annexure-R-10** Land conversion order by SDM Weir and consent to establish & consent to operate granted by SPCB.	48-59

Report of the Joint Committee in compliance of direction of Hon'ble NGT (National Green Tribunal) (CZ), Bhopal; in the matter of Original Application No. 58/2025(CZ) vide order dated 15-05-2025; Hari Singh V/s State of Rajasthan and others.

Sh. Hari Singh S/O Shri Buddhi Ram, R/O Village - Beri, Tehsil- Weir, District- Bharatpur (Rajasthan) had filed an application vide letter dt. 19-04-2025 as Original Application, with grievance/issue about the illegal operation of brick kiln by the respondent no. 5 (M/s Mahesh Bricks, near village Beri, tehsil weir, district Bharatpur) in village Beri, Tehsil weir, district Bharatpur, Rajasthan.

The specific issues/objections raised by applicant/complainant: -

i. That illegal operation of brick kiln by M/s Mahesh Bricks, near village Beri, tehsil weir, district Bharatpur, Rajasthan, in violation of environmental law and regulation and notification dated 22.02.2022 issued by the MoEF & CC and without obtaining any environmental clearance as well as necessary permission from the State PCB Rajasthan.

i. It is alleged that the brick kiln is using traditional, highly polluting methods instead of the mandated zig-zag technology, thereby causing severe air pollution in the area, loss of fertile land and damage to cow grazing grounds / charaghar.

ii. The operation of the brick kiln is located dangerously close to residential area, school, highway and temple, posing a serious health hazard to the villagers, including children and elderly citizen.

1) **Considering the issues raised by the applicant, Hon'ble NGT passed following order on 15th May 2025:**

In view of the issues/objections made in the application, *NGT form a Joint Committee consisting of:-*

i. *One Representative of the District Collector, Bharatpur (Rajasthan)*
ii. *One representative of the Member Secretary, State Pollution Control Board, (Rajasthan)*

2) Further, the committee was directed :

" to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

3) Accordingly, following officer were appointed from concerned departments for the joint visit-

i. Sh. Sachin Yadav, Sub Divisional Officer, Weir, Tehsil Weir, District-Bharatpur (Rajasthan) (as representative of District Magistrate Bharatpur, Rajasthan).

ii. Sh. Umesh Kumar, Regional Officer, Rajasthan State Pollution Control Board (RSPCB), Regional Office, Bharatpur Rajasthan. **(Copy of nomination letters are enclosed as *Annexure –R-1*).**

4) Looking in to the issue, a meeting cum discussion was convened in the premises of SDO Office, Weir, with the committee members, Tehsildaar weir, representatives of Department of Medical & Health (CMHO) and Agriculture Department. Complainant has not participated in the meeting despite information has been conveyed to him through letter dt. 12-06-2025, however complainant was present during the visit of joint committee. **(List of participants in meeting dt. 18-06-2025 is attached as *Annexure - R-2)***.

5) After deliberations, it was decided *then and there* by the committee to inspect the concern site of the brick kiln to assess the status of aforesaid matter. Subsequently, the concerned site was visited by the joint committee and complainant was present during the visit of joint committee. This report is being filed by the aforementioned Committee after conducting the field visit on 18-06-2025.

6) Background

- The concern site/industry is a brick kiln unit for manufacturing the bricks, established and operational at nearby village Beri, tehsil Weir, district Bharatpur, Rajasthan. That brick kiln unit is operational since 2005 for manufacturing of bricks. Consent to establish and 1st Consent to operate was granted by the State Pollution Control Board vide letters dt. 18-12-2004 and 21-03-2005 respectively for production of bricks@18 lac/annum. So, the brick kiln is an old and existing brick kiln.
- The last consent to operate from the Rajasthan State Pollution Control Board was granted vide letter dt. 24-11-2020 and same was revised on 23-07-2024 for manufacturing of bricks@18lac/annum, consent is valid up to 31-12-2030.

- The MoEF & CC, GOI vide their Notification dt. 22-02-2022 has allowed brick kilns with directions that –

Sr. no.	Points/directions to comply	Compliance status
1)	All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this Notification.	Not applicable as brick kiln unit is existing and old unit
2)	The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.	That the brick kiln unit has already converted their brick kiln plant over zig-zag technology.
3)	All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.	That the brick kiln unit is operational using fuel as biomass i.e. mustard husk.
4)	Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.	Brick kiln has provided platform, porthole, ladder as permanent facility for conducting stack air monitoring of stack of brick kiln.
5)	Particulate Matter (PM) results shall be normalized at 4% CO2 as below: PM (normalized) = (PM (measured)x 4%)/ (% of CO2 measured in stack), no normalization in case CO2 measured ≥ 4%. Stack height (in metre) shall also be calculated by formula H=14Q0.3 (where Q is SO2 emission rate in kg/hr), and the maximum of two shall apply.	Height of the stack is 30 meter above ground level. Stack monitoring was also conducted during joint committee visit on 18-06-2025 and parameters as particulate matter was found 240 mg/Nm3 against standards 250 mg/Nm3
6)	Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control	Not applicable as brick kiln unit is existing and old unit

	Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.	
7)	Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.	Not applicable as brick kiln unit is existing and old unit
8)	Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.	Stack monitoring was also conducted during joint committee visit on 18-06-2025 and parameters as particulate matter was found 240mg/Nm3 against standards 250 mg/Nm3. To avoid process emission/ fugitive dust emission – unit is complying as – • Unit has made arrangement for Water sprinkling within premises for dust suppression by providing water tanker. • Vehicle pathway has been paved (brick based) within premises from main road to loading site. • Transportation of the raw material and products under covering (through plastic sheet). • Unit has made Plantation as 323 nos. of plants within premises.
9)	The ash generated in the brick kilns shall be fully utilized in-house in brick making.	Being complied
10)	All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.	Mining Department, Roopwas, Bharatpur has issued soil mining license on 07-03-2022 for soil mining for brick manufacturing, which is valid for duration 01-10-2021 to 30-09-2026.
11)	The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads	Complied, Vehicle pathway has been paved (brick based) within premises from main road to loading site.
12)	Vehicles shall be covered during transportation of raw material/bricks".	Complied, Transportation of the raw material and products under covering (through plastic sheet).

- The Hon'ble Supreme Court has issued order on 19-04-2024 in the matter of CIVIL APPEAL Diary No(s). 18213/2021 (Arising out of

impugned final judgment and order dated 17-02-2021 in OA No. 1016/2019 passed by the National Green Tribunal) NCR BRICK KILN ASSOCIATION V/s CPCB & ORS and directed that the brick kilns of the NCR will operate for the given period, i.e. 01st March to 30th June, of each subsequent years. Bharatpur district comes under NCR and the said brick kiln is operational as per the Hon'ble Supreme Court directions.

7). Factual Observations- During the visit of joint committee on 18-06-2025, concerned brick kiln unit M/s Mahesh Bricks, near village Beri, tehsil weir, district Bharatpur was visited to ascertain the status w.r.t allegations made by the applicant.

- During the visit of the committee, it is observed that the brick kiln unit M/s Mahesh Bricks established and operational at khesra no. 76 and 77, total area 7014.04 square meter, near village Beri, tehsil weir, district Bharatpur.
- That the brick kiln plant is having a converted piece of land khesra no. 76 and 77 area 7014.4 sq. mtr. converted by the SDM weir vide letter dt. 10-09-2004 for the purposes of the brick kiln.
- Consent to establish and 1st Consent to operate was granted by the stat pollution control board vide letters dt. 18-12-2004 and 21-03-2005 respectively for production of bricks@18 lac/annum. So the brick kiln is an old and existing brick kiln.
- The last consent to operate from the Rajasthan State Pollution Control Board has been granted vide letter dt. 24-11-2020 and same was revised on 23-07-2024 for manufacturing of bricks@18lac/annum, consent is valid up to 31-12-2030.
- During committee visit, the applicant Sh. Hari Singh was also present at the site and made allegation as mentioned in the OA.
- That the brick kiln unit has provided production details of the last 4 years which indicates that the production is within the consented capacity. **(Copy of the production details is enclosed at Annexure-R-9).**
- That the brick kiln is operational with the zig-zag technology as per the MOEF Notification dt. 22-02-2022.
- During joint committee visit, brick kiln was operational with the fuel mustard husk (agriculture residue/biomass), allowed vide MOEF Notification.
- Brick kiln has provided platform, porthole, ladder as permanent facility for conducting stack air monitoring of stack of brick kiln.

- During joint committee visit, a stack air monitoring of the brick kiln plant was also conducted to ascertain the parameters mentioned in the Notification dt. 22-02-2022. Analysis report indicates that the value of the parameters as particulate matter is 240mg/Nm3 against standards 250 mg/Nm3.
- That the brick kiln unit has provided following air pollution control measures to avoid the process emission/fugitive dust emission –
    - ❖ Unit has made arrangement for Water sprinkling within premises for dust suppression by providing water tanker.
    - ❖ Vehicle pathway has been paved (brick based) within premises from main road to loading site.
    - ❖ Transportation of the products under covering (through plastic sheet).
    - ❖ Unit has provided Plantation as approx. 323 nos. of plants within premises.
    - ❖ Unit has provided Stack of the 30 meter height above ground level with the brick kiln.
    - ❖ Permanent Infrastructure facility with the stack of kiln provided to conduct stack air monitoring.
    - ❖ That the brick kiln is operational with the zig-zag technology as per the MOEF Notification dt. 22-02-2022.
    - ❖ Induced draft fan provided with the stack for induced draft.
    - ❖ Bricks setting were found as per zig-zag technology.
- During joint visit, nearby area was also visited and Nearby localities were asked about the adverse effect of the brick kiln operational, they informed that there is no problem from operation of the said brick kiln because the brick kiln of this area are operational only for a short duration i.e. 4 months/year.
- During joint visit, regarding illegal encroachment by the brick kiln, Tehsildar weir stated that the brick kiln is established over khesra no. 76 and 77 (new khesra no. 93, 94, 95) as per conversion order issued by SDM weir on dt. 10-09-2004 and same was duly converted for the brick kiln purposes. Beside it, SDM/Tehsildar also informed that –
    - ❖ Another matter of khesra no. 90 and 91, chargaah land related to encroachment by the said brick kiln, for which SDM Court, Weir has issued stay order on dt. 22-03-2023.

- During committee visit, the owner of the brick kiln also informed vide their written letter that a land dispute in between complainant and owner of the brick kiln unit, due to which the complainant has made many fake

complaints regarding non-compliances by the brick kiln unit. **(Copy of the letter along with the stay order, FIR dt. 22-10-2024 is enclosed at Annexure - R-8).**

8). Details of action taken-

In the context of this matter, letters have been written by RSPCB Bharatpur to SDM Weir, AME Roopwas, Bharatpur, Agriculture Department Bharatpur, CMHO Bharatpur, on 12-06-2025 for providing data of action taken in this area in context of above NGT matter. **(Letter is attached at annexure- R-3)**

- It was informed by AME, Roopwas, District Bharatpur, Mining Department that the brick kiln is mining the soil for bricks formation within the allotted area/site and Mining Department, Roopwas, Bharatpur has issued soil mining license on 07-03-2022 for soil mining for brick manufacturing, which is valid for duration 01-10-2021 to 30-09-2026. Information provided by Mining Department Roowas, Bharatpur vide their letter/report dt. 18-06-2025, received to RSPCB on 18-06-2025 **(Letter / report dt. 18-06-2025 of Mining department is enclosed at annexure-R-4).**
- It was informed by the Tehsildar, weir, District Bharatpur that the brick kiln is operational over khesra no. 76 and 77 (new khesra no. 93, 94, 95) as per conversion order issued by SDM weir on dt. 10-09-2004 and another matter of khesra no. 90 and 91, chargaah land related to encroachment by the said brick kiln, for which SDM Court, Weir has issued stay order on dt. 22-03-2023. Information provided by Tehsildar, weir, Bharatpur vide their letter/report dt. 11-07-2025, received to RSPCB on 24-07-2025 **(Letter / report is enclosed at annexure-R-5).**
- It was informed by the Medical Department, Bhushawar, District Bharatpur that there is no disease and health related problem observed in the brick kiln area. Information provided by Medical Department, Bhushawar, Bharatpur vide their letter/report dt. 02-07-2025, received to RSPCB on 02-07-2025 **(Letter / report dt. 02-07-2025 is enclosed at annexure-R-6).**
- It was informed by the Agriculture Department, Weir District Bharatpur that there is no matter/compliant/information received related to crop damage due to said brick kiln industry. Information provided by Agriculture Department, Weir, district Bharatpur vide their letter/report dt. 11-07-2025 and received to RSPCB on 11-07-2025 **(Letter / report dt. 11-07-2025 is enclosed at annexure-R-7).**

9. Conclusion and Recommendations-

That the concern brick kiln M/s Mahesh Bricks, near village Beri, tehsil weir, district Bharatpur is operational as per the directions issued by Hon'ble Supreme Court and MOEF & CC vide Notification 2022.

i. Brick kiln plant is an existing and old brick kiln and having a valid consent to operate from the State Pollution Control Board which is valid up to 31-12-2030.

ii. Brick kiln plant is operational with compliance of the emission standards.

iii. Brick kiln plant is having valid license from the Mining Department and as per mining department soil mining is being done by as per norms.

iv. Brick kiln plant is operational with the approved fuel i.e. biomass/agriculture residue.

v. Further, the matter related to the disputed land is sub-judice before the Hon'ble SDM Court, Weir, which has imposed a status quo/stay order dated 22.03.2023. Compliance shall be ensured in accordance with the final decision of the Hon'ble Court."

(Umesh Kumar)
Regional Officer
RSPCB, Bharatpur

(Sachin Yadav)
SDM, Weir
(as representative of the District Magistrate, Bharatpur)

Photographs with GPS location are enclosed

1. **ZiG-Zag photos of the brick kiln -**

Latitude: 27.126927
Longitude: 77.196178
Elevation: 205.12±3.35 m
Accuracy: 5.52 m
Time: 18-06-2025 11:36:19
Note: NGT Visit 18.06.2025
NoteCam @ iOS

Latitude: 27.126791
Longitude: 77.196395
Elevation: 205.76±3.00 m
Accuracy: 4.27 m
Time: 18-06-2025 11:35:24
Note: NGT Visit 18.06.2025
NoteCam @ iOS

Latitude: 27.126731
Longitude: 77.196355
Elevation: 205.15±3.00 m
Accuracy: 2.00 m
Time: 18-06-2025 12:51:52
Note: NGTVisit 18.06.2025
NoteCam @ iOS

2. **Pollution control measures provided to avoid the process emission/fugitive dust emission -**

Latitude: 27.126537
Longitude: 77.196285
Elevation: 204.89±5.01 m
Accuracy: 4.75 m
Time: 18-06-2025 12:42:18
Note: NGTVisit 18.06.2025
NoteCam @ iOS

Latitude: 27.126442
Longitude: 77.195532
Elevation: 204.91±5.30 m
Accuracy: 5.60 m
Time: 18-06-2025 11:44:21
Note: NGT Visit 18.06.2025
NoteCam @ iOS

3. Plantation carried out at Brick kiln unit-

4. **Visit by Members of Joint Committee-**

Latitude: 27.126906
Longitude: 77.196208
Elevation: 205.73±3.00 m
Accuracy: 2.78 m
Time: 18-06-2025 11:32:00
Note: NGT Visit 18.06.2025
NoteCam @ iOS

Latitude: 27.126799
Longitude: 77.195934
Elevation: 204.32±4.86 m
Accuracy: 4.75 m
Time: 18-06-2025 11:39:16
Note: NGT Visit 18.06.2025
NoteCam @ iOS

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, भरतपुर

क्रमांकःएफ 34(27)सामान्य/25/3774 दिनांक 04/06/25

—: आदेश :—

रजिस्ट्रार राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन भोपाल के पत्रांक 132 दिनांक 16.05.2025 के द्वारा माननीय न्यायालय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन भोपाल द्वारा Original Application No. 58/2025(CZ) हरि सिह बनाम राजस्थान सरकार व अन्य में जारी आदेश दिनांक 15.05.2025 से प्रतिनिधि जिला कलक्टर एवं प्रतिनिधि राजस्थान राज्य प्रदूषण नियंत्रण मण्डल की संयुक्त समिति का गठन किया गया है। जिसमें 06 सप्ताह के भीतर उपर्युक्त आदेश के अनुसार दौरा करने और तथ्याथ्मक कार्यवाही रिपोर्ट प्रस्तुत करने का हेतु निर्देशित किया गया है।

अतः Original Application No. 58/2025(CZ) हरि सिह बनाम राजस्थान सरकार व अन्य में उपखण्ड अधिकारी वैर को जिला कलक्टर का प्रतिनिधि नियुक्त कर निर्देशित किया जाता है कि क्षेत्रीय अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण मण्डल भरतपुर से समन्वय स्थापित कर मौके की जांच एवं की गयी कार्यवाही की विस्तृत रिपोर्ट माननीय न्यायालय में प्रस्तुत किया जाना सुनिश्चित करें।

संलग्नः—उपरोक्तानुसार

(डॉ. अमित यादव)
जिला कलक्टर भरतपुर

क्रमांकःएफ 34(27)सामान्य/25/3775-78 दिनांक 04/06/25

प्रतिलिपिः— निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः—

1. श्रीमान रजिस्ट्रार राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन भोपाल।
2. उपखण्ड अधिकारी वैर।
3. क्षेत्रीय अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण मण्डल भरतपुर।
4. वरिष्ठ निजी सचिव जिला कलक्टर भरतपुर

Signature valid
जिला कलक्टर भरतपुर
Digitally signed by A[illegible] Yadav
Designation: Collector & District Magistrate
Date: 2025.06.[illegible]7:10:33 IST
Reason: Approved

RajKaj Ref No.: 15684046

RSPCB

यूनिक कोड नं0 W **18-509-6386-407-43-58/2025**

क्रमांक: प- **F.10(746)RPCB/Legal/NGT/2025/** 323 - 325 दिनांक: **06-06-2025** 09

आदेश

विषय-

i. वाद//याचिका/अपील सं0: **ORIGIONAL APPLICATION/APPLICATION/58/2025**

ii. याची/वादी/अपीलार्थी : **Hari Singh**

iii. प्रत्यर्थी/प्रतिवादी: **State of Rajasthan & Ors.**

iv. न्यायालय का नाम: **NATIONAL GREEN TRIBUNAL (NGT), Bhopal**

दीवानी प्रक्रिया संहिता, 1908 -(केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवचनों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :-

प्रभारी अधिकारी/समन्वयक का नाम: **Regional Officer, Bharatpur**
पदनाम: **Regional Officer**
पता: **Behind of Jindal Hospital, Shyama Prasad Mukharjee Nagar, Bharatpur(Raj.)**
Mobile No / Email : **9509508226 / rorpcb.bharatpur@gmail.com**

प्रभारी अधिकारी//समन्वयक को यह व्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्त्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:-

1. प्रकरण के तथ्यों के संदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
2. प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम// विनियम/परिपत्र /दिशा-निर्देश /अधिसूचना / आदेश /सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
3. प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
4. प्रभारी अधिकारी//समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अभिभाषक को प्रकरण का ब्रीफ, प्रभारी अधिकारी//समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय//उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
5. न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावें, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
6. प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैनल लॉयर/स्टेंडिग कॉउन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।
7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुसंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करायेंगे।
8. प्रभारी अधिकारी//समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/ अनुमोदन विधिक्षा हेतु प्रशासनिक अनुभाग को प्रस्तुत किया जावेगा।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण एवं नवीनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित की गई सुनवाई की तारीख, प्रकरण की प्रगति एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को सदैव अवगत रखेंगे।
11. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित हो कर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम स्थिति सम्बन्धित अनुभाग/सदस्य सचिव कार्यालय// अधिकारी से ज्ञात करके न्यायालय में प्रस्तुत करवायेंगे। अतः प्रभारी अधिकारी/समन्वयक प्रकरण की नवीनतम जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी की कार्यवाही विवरण एवं आगामी तारीख पेशी का अंकन पत्रावली पर अंकित कर विभाग को अवगत करायेंगे और LITES के प्रपत्र 3 में [illegible] तारीख का ज्यादा से ज्यादा [illegible] करेंगे।
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश/निर्देश/निर्णय प्राप्त होने पर बिना विलम्ब उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक न्यायालय के उक्त निर्देश/आदेश/निर्णय की प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को आवेदन प्रस्तुत करेंगे।

Signature valid
Digitally signed by Shaida Pratap Singh
Designation: Member Secretary
Date: 2025.06.09 20:09:39 IST
Reason: Approved

RajKaj Ref No.: 15767110

14. प्रभारी अधिकारी//समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरूद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी//समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी//समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी//समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी//समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों की उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

(Sharda Pratap Singh)
Member Secretary

क्रमांक: प- **F.10(746)RPCB/Legal/NGT/2025/** 323-325 दिनांक: ~~06~~-06-2025
09

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bharatpur is appointed OIC on behalf of RSPCB as well as Department of Environment & Climate Change with the direction to prepare the parawise factual report, contact the counsel of the State Board and get the draft reply so that same may be filed with approval of competent authority before Hon'ble NGT, Bhopal. Further, you are directed to discharge the duties of the Officer In-charge as prescribed under rule 233 of the Rajasthan Law & Legal Affairs Department Manual, 1999.

2. Shri Rohit Sharma, Advocate, E-5/43, Arera Colony, Bhopal, Pin-462016 Mobile No. 8435256569 with the request to file the reply, act and plead before the Hon'ble NGT, Bhopal on behalf of RSPCB as well Department of Environment & Climate Change . you will be paid fee as per RSPCB office order dated 05.03.2020.

3. Special Secretary, Department of Environment & Climate Change , Jaipur

Member Secretary

Signature valid
Digitally signed by Sharda Pratap Singh
Designation : Member Secretary
Date: 2025.06.09 20:09:59 IST
Reason: Approved

RajKaj Ref No.: 15767110

05644.238114

क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियन्त्रण मंडल
जिन्दल हॉस्पीटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर (राज.)

उपस्थिति विवरण प्रपत्र

माननीय राष्ट्रीय हरित प्राधिकरण के प्रकरण - मूल आवेदन संख्या 58/2025 (NGT matter Original Application No. 58/2025CZ, in the matter of Hari Singh V/s State of Rajasthan & Ors.) को लेकर उप-खण्ड अधिकारी कार्यालय, वैर, में बैठक का आयोजन किया गया। उपस्थिति विवरण प्रपत्र:- (Dt. 18-06-2025)

क्र. स.	उपस्थित व्यक्ति का नाम व् पद	विभाग	मोबाइल न.	हस्ताक्षर
1	Sachin Yadav	Revenue, SDM, Weir.	9001412005	
2	Umesh Kumar	RO, RPCB	95[illegible]9508228	
3	Dr. Yogesh Kumar Shukl	BCMO Bhusawar	8058604386	
4	Vishnu Prasad Pushp	Agriculture Govt AAO	7891591122	
5	Mahesh Chand Sharma	Rann. TDR	7689914506	
6				
7				
8				
10				
11				
12				
13				
15				

REGIONAL OFFICE

Rajasthan State Pollution Control Board

Behind of Jindal Hospital, Shyama Prasad Mukharji Nagar, Bharatpur (Raj.)

e-mail rorpcb.bharatpur@gmail.com

No. RPCB/RO/Bharatpur/G-305/ 507 - 511 Date: 12/06/25

URGENT- NGT MATTER

- **SDM Weir, District Bharatpur.**
- **CMHO, Bharatpur**
- **JD, Agriculture Department, Bharatpur**
- **AME, Department of Mines & Geology, Roopwas, District Bharatpur**

Sub:- NGT Original Application No. 58/2025(CZ) in the matter of ***Hari Singh V/s State of Rajasthan and others BEFORE THE NATIONAL GREEN TRIBUNAL CENTRAL BENCH, , BHOPAL***

Ref:- Hon'ble NGT order dt. 15-05-2025.

Sir,

With reference to above subject, it is submitted that Hon'ble NGT, Central zonal Bench, Bhopal **passed** an order dated 15-05-2025 in Original Application No. 58/2025 (CZ) in the matter "Hari Singh V/s State of Rajasthan and others ". As per order, a joint Committee has been formed of *One Representative from the Member Secretary, State Pollution Control Board, (Rajasthan) and One representative from the Member Secretary, State Pollution Control Board, (Rajasthan)* with direction to ***visit the site and submit the factual and action taken report within six weeks.***

Therefore, you are requested to kindly provide details related to your departments as information related to land/revenue (by SDM Weir), information related to soil mining (by AME Roopwas), information related to health issues in the above said matter (by CMHO, Bharatpur) and information w.r.t effect over land fertility and crops in the above said matter (by JD, Agriculture department, Bharatpur), so that factual report of above joint committee may be submitted before the Hon'ble NGT.

Regards

Encl. :- As above

(Umesh Kumar)
Regional Officer o/c

Copy To-

1. **District Collector, Bharatpur for information.**

Regional Officer
o/c

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, रूपवास

मौका जाँच रिपोर्ट

आज दिनांक 18/06/2025 को अधोहस्ताक्षरकर्ता द्वारा NGT matter original Aplication No-58/2025(CZ) in the matter of Hari Singh V/s State of Rajasthan & Ors. की जाँच हेतु निकट ग्राम- बेरी, तह- बेर, जिला- भरतपुर में स्थित मेसर्स महेश ब्रिक्स उद्योग, बेरी का मौका देखा गया। मौके पर ईंट-भट्टे पर कच्ची ईंट थपाई का कार्य बन्द मिला व भट्टे में ईंटों की पकाई-जलाई का कार्य होता पाया गया। उक्त ईंट-भट्टे की विभाग द्वारा स्वीकृति प्रदान की हुई जिसकी अवधि दिनांक 01/10/2021 से 30/09/2026 तक की है। ईंट-भट्टा मालिक श्री हितेन्द्र सिंघल S/o श्री कन्हैया लाल, निवासी- महवा जिला- दौसा व हल्का पटवारी की उपस्थिति में ईंट-मिट्टी उठाने हेतु खसरा नम्बर- 242, 228, 221 व 252 कुल्ल किता 4 व रकबा 2.38 है- खसरा नम्बर- 221 में वर्तमान में मिट्टी का खनन नहीं है स्थान 3 खसरों में ईंट-मिट्टी का खनन किया हुआ। वर्तमान में ईंट-मिट्टी खनन व थपाई का कार्य बन्द है बरसात हो जाने के कारण बन्द है। ईंट-भट्टा चलाने हेतु प्रदूषण नियन्त्रण बोर्ड की CTO दिनांक 01/01/21 से 31/12/2030 तक Valid है। मौके पर उक्त ईंट-भट्टा मालिक द्वारा स्वीकृत पटमिट में वर्णित खसरों में खनन कार्य किया जाना पाया गया।

रिपोर्ट बनाई जाकर हस्ताक्षर किये गये।

हस्ताक्षर (हस्ताक्षर भट्टा मालिक)

नाम पदनाम

हरि कुमार JEN

18/06/2025 (AME, Rupvas)

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग रूपवास, जिला भरतपुर

क्रमांकःसखअ/रूप./भरत/ई.मि./2021-22/ दिनांकः

ईट मिट्टी अनुज्ञा पत्र

मैसर्स मैं. महेश ब्रिक्स उद्योग **भागीदार श्री हितेन्द्र कुमार सिंघल पुत्र श्री कजोडी लाल एवं श्रीमती वंदना सिंघल पत्नि श्री हितेंद्र कुमार सिंघल, निवासी** महशे टले की गली, मण्डावर तहसील महवा जिला दौसा के द्वारा राजस्व ग्राम **बेरी, तहसील वैर जिला भरतपुर (राज0) के ख.सं. 93, 94 एवं 95 रकबा 1.08 हैक्टेयर** मे स्थित ईट भट्टा से ईटो के निर्माण हेतु आवश्यक खनिज ईट मिट्टी के उत्खनन की अनुमति राजस्व **ग्राम बेरी के ख. सं.242, 228, 221 एवं 252 कुल किता 04 कुल रकबा 2.38 हैक्टेयर** से अधिकतम 02 मीटर गहराई तक चाहने बाबतू राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 53 अन्तर्गत विभागीय पोर्टल पर ऑनलाईन आवेदन पत्र रेफरेन्स संख्या 20211000047594 दिनांक 24.12.2021 मय आवेदन शुल्क प्रस्तुत किया जाकर कार्यालय मे प्रस्तुत किया गया। आवेदक द्वारा उक्त आवेदन पत्र 05 वर्ष की अवधि हेतु प्रस्तुत किया गया है। आवेदक द्वारा प्रस्तुत शपथ पत्र के अनुसार ईट भट्टा "**MBC**" मार्का एवं अधिकतम 27 घोडियो के साथ संचालित किया जावेगा।

हल्का सर्वेयर मौका रिपोर्ट दिनांक 10.01.2022 के अनुसार आवेदित खसरो मे खनिज ईट मिट्टी की उपलब्धता है तथा मौके पर खनन होना नही पाया गया। राजस्थान अप्रधान खनिज रियायत नियमावली ,2017 के नियम 53(2) के तहत 27 घोडियों की खनिज ईट मिट्टी की वार्षिक मात्रा 11,340 टन बनती है। खनि कार्यदेशक-ा की रिपोर्ट अनुसार खनिज ईट मिट्टी मात्रा 11,340 टन बनती है, उक्त खनिज मिटटी के अतिरिक्त खनिज की अनुमति हेतु पृथक से अनुमति लेनी होगी। जिसकी वर्तमान मे प्रचलित रॉयल्टी दर रू. 32 प्रतिटन के अनुसार वार्षिक रॉयल्टी राशि रू. 3,62,880/- बनती है। आवेदक द्वारा अग्रिम रॉयल्टी किश्त 01.10.2021 से 31.03.2022 राशि रू. 181,440/- जरिये ई-चालान जी.आर.एन. 58841838 दिनांक 15.02.2022 एवं अग्रिम वार्षिक डीएमएफटी किश्त राशि रु 36,288/- जरिये जीआरएन 58853957 दिनांक 15.02.2022 अग्रिम वार्षिक आरएसएमईटी राशि रु 7,258/- जरिये चालान जीआरएन 58854456 दिनांक 15.02.2022 एवं 59066407 दिनांक 21.02.2022 से जमा करा दी गई है। आवेदक की पूर्व पत्रावली में 1,47,000/- की एफडीआर जमा हैं एवं राशि रू. 35,000/- की नई एफ.डी.आर. बैंक ऑफ बडौदा, शाखा मण्डावर, तहसील महवा जिला दौसा से बनवाकर सहायक खनि अभियन्ता रूपवास के नाम प्लेज कराकर कार्यालय में प्रस्तुत की गई।

अतः राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 53 अन्तर्गत खनिज ईट मिट्टी अनुमति पत्र आवेदक के पक्ष में निम्न शर्तो एवं प्रतिबन्धो के साथ स्वीकृत किया जाता हैः-

1	आवेदक का नाम	**भागीदार श्री हितेन्द्र कुमार सिंघल पुत्र श्री कजोडी लाल एवं श्रीमती वंदना सिंघल पत्नि श्री हितेंद्र कुमार सिंघल, निवासी महशे टले की गली, मण्डावर तहसील महवा जिला दौसा**
2	ईट भट्टा की अवस्थिति	**ग्राम - बेरी, तहसील वैर जिला भरतपुर (राज0) के ख.सं. 93, 94 एवं 95 रकबा 1.08 हैक्टेयर**
3	खनिज	ईट मिट्टी
4	ईट का मार्का	**"MBC"**
5	घोडियो की संख्या	अधिकतम 27
6	अनुमति क्षेत्र जहॉ से खनिज ईट मिट्टी उठाई जावेगी।	**ग्राम बेरी के खसरा सं.242, 228, 221 एवं 252 कुल किता 04 कुल रकबा 2.38 हैक्टेयर से अधिकतम 02 मीटर गहराई तक**
7	अनुमति अवधि	01.10.2021 से दिनांक 30.09.2026 तक ✓
8	रॉयल्टी दर	रूपये 32/- प्रतिटन
9	वार्षिक रॉयल्टी	राशि रू. 3,62,880/- वार्षिक एवं समय-समय पर होने वाले संशोधनानुसार अग्रिम देय होगी।
10	डी.एम.एफ.टी.राशि	रॉयल्टी राशि का 10 प्रतिशत
11	आरएसएमईटी पैटे	रॉयल्टी राशि का 02 प्रतिशत
12	अन्य कर	केन्द्रीय व राज्य सरकार द्वारा प्रर्वतमान नियमो एवं उनमे समय-समय पर होने वाले संशोधनानुसार मान्य होगे।
13	अन्य शर्तें	राजस्थान अप्रधान खनिज रियायत नियम 2017 एवं समय-समय- होने वाले संशोधनानुसार तथा फार्म -28 में उल्लेखित अनुसार।

(पिंकराव सिंह)
सहायक खनि अभियन्ता,
रूपवास, जिला भरतपुर

क्रमांकः समसंख्यक/ 807 दिनांकः 07/3/2022

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

1. श्रीमान उपखण्ड अधिकारी, वैर।
2. तहसीलदार, वैर।
3. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल भरतपुर।
4. संबधित सर्वेयर/खनि कार्यदेशक II को लेख है कि परमिट की वैधता अवधि के दौरान समय-समय पर भट्टे का मौका निरीक्षण करें एवं परमिट धारक द्वारा किसी नियम, शर्त एवं प्रतिबन्ध का उल्लंघन करते पाये जाने पर नियमानुसार कार्यवाही कर कार्यालय को सूचित करें।
5. मांग लिपिक कार्यालय हाजा।
6. मैसर्स महेश ब्रिक्स उद्योग के **भागीदार श्री हितेन्द्र कुमार सिंघल पुत्र श्री कजोडी लाल एवं श्रीमती वंदना सिंघल पत्नि श्री हितेंद्र कुमार सिंघल, निवासी महशे टले की गली, मण्डावर तहसील महवा जिला दौसा** को प्रेषित कर लेख है कि सात दिवस में इस कार्यालय से परमिट का निर्धारित फार्म-28 प्राप्त कर लेंवे।

सहायक खनि अभियन्ता,
रूपवास, जिला भरतपुर

मौका पर्ची

Date - 18/6/2025

श्रीमान् उपखण्ड अधिकारी के आदेश क्रमांक 16/6/25 से पालना में हमराह नायब तहसीलदार कलेना, भू. प्रबं. निरीक्षक कलेना, पटवारी मुकिया ललिता के द्वारा ग्राम बेरी खातेदार महेश द्वारा का मौका देखा गया। मौके पर ग्राम बेरी के खसरा 93, 94, 95 में महेश गढ़रा संचालित है। उक्त तीनों खसरा नं. से औद्योगिक प्रयोजनार्थ संपरिवर्तन किये हुये हैं महेश गढ़रा के पास में ही ग्राम बेरी के खसरा 90 व 91 का मौका देखा गया, खसरा नं. 90 राजस्व रिकार्ड में चारागाह दर्ज है, व खसरा नं. 90 के कुछ हिस्से में महेश गढ़रा की बुक्स हुई रखी हुई है तथा एक बोर एवं एक छोटी कोठरी बनी हुई है। महेश गढ़रा के पास में खसरा नं. 91 स्थित है, जो कि मौके पर खाली पड़ा हुआ है। और खातेदारी दर्ज किसी है।

खसरा नं. 90 व 91 पर प्रतीमान खम्भा

अधिकारी वेर का स्थगन आदेश का नोट लगा हुआ है।

Nayab Tahsildar

पटवारी
मुकियाललिता

TDR

कार्यालय तहसीलदार (ग्रा. अ.) पंज

-Tv.a.|12|25|509 -दि. 11-7-25

श्रीमान् उपखण्ड अधिकारी महो.,
पंज

विषय :- नॉकल शिकार आवा करी
शिकायत बाबत् ।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि ग्राम पंचा
के निवास गोहरा के उक्त ग्राम के पटा सं. 93, 94, 95
शिकार अनुमति सं. 92, 94, 95 फोटोग्राफिक आवेदनकर्ता
आवेदन किये हुए हैं। गोहरा आवेदन के पश्चात् ही
ग्राम लेखी के सं. सं. 90 राजस्व रजिस्टर में आवेदक
दर्ज है। सं. सं. 90 के कुल क्षेत्रफल में गोहरा आवेदक की
तथा एक लोड एवं एक कोठरी बनी हुई है। सं. सं.
91 उनके पास हुआ है तथा कि राजस्व रजिस्टर में
सं. सं. 90, 91 पर नौकायजी ने आवेदक को
शिकायत आवेदक के नाम से किया है।

अतः आवेदक को नाम से किया है कि दि. 18.6.25 शिकायत की आवेदक
कार्यवाही हेतु प्रेषित है।

संलग्न ।

तहसीलदार (ग्रा. अ.)
[illegible] (बसवा)

Annexure-R-6

कार्यालय खण्ड मुख्य चिकित्सा अधिकारी खण्ड भुसावर भरतपुर राज।

क्रमांक/2025/1554 दिनांक 02.07.2025

श्रीमान रीजनल आंफिसर
राजस्थान स्टेट पोल्यूशन कंट्रोल बोर्ड
भरतपुर

विषय :– NGT Matter Original Application No. 58/2025CZ) in the matter of Hari Singh V/s State of Rajasthan & Ors के कम में।

संदर्भ :– श्रीमान रीजनल आंफिसर आरएसपीसीबी भरतपुर के पत्रांक कमांक 512–517 दिनांक 12.06.2025

महोदय

उपरोक्त विषयान्तर्गत निवेदन है कि संदर्भित पत्र की पालना में दिनांक 18.06.2025 को मीटींग आयोजित हुई। श्रीगानजी ईंट भट्टों एवं क्षेत्र में श्वसन एवं अन्य किसी बीमारी के प्रत्यक्ष रूप से होने का कोई प्रगाण नहीं गिला है।

श्रीमानजी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु रिपोर्ट प्रेषित है।

खण्ड मुख्य चिकित्सा अधिकारी
भुसावर

कार्यालय सहायक कृषि अधिकारी - हलैना

क्रमांक:- 159 दिनांक:- 11.07.2025

श्रीमान् क्षेत्रीय अधिकारी/प्रदूषण नियंत्रण,
मण्डल- भरतपुर

विषय:- NWT प्रकरण 58/2025(CZ) हरिसिंह बनाम राजस्थान राज्य सरकार & अन्य

संदर्भ:- आपके कार्यालय पत्रांक:- RPCB/RO/Bharatpur/M-305/507 दिनांक:- 12.06.2025

श्रीमानजी उपरोक्त विषयान्तर्गत लेख है कि उक्त NWT प्रकरण में NWT कमेटी के निरीक्षण दिनांक 19 जून 2025 के दौरान मौके का निरीक्षण किया गया तथा कार्यालय में उपलब्ध दस्तावेजों के अनुसार उक्त प्रकरण के संदर्भ में मैसर्स मेघा किस्स प्रदूषणीय के द्वारा फसलों में किसी भी तरह का नुकसान होना नहीं पाया गया और न ही कार्यालय स्तर पर इससे सम्बन्धित कोई शिकायत/प्रकरण लंबित है। और अन्य सूत्रों द्वारा भी उक्त प्रकरण के सम्बन्ध में किसी तरह की शिकायत नहीं की गई है।

श्रीमान् आवश्यक कार्यवाही हेतु Report प्रेषित है।

11.07.2025
सहायक कृषि अधिकारी
मु०-हलैना (वैर)

॥ श्री गणेशाय नमः॥

महेश ईंट उद्योग

बेरी, हलैना N.H. 11 (भरतपुर) राज.

मीठे पानी की ईंटों व टाइल्सों के निर्माता

क्रमांक दिनांक.....

राजकीय धारित प्राधिकरण द्वारा गठित जांच समीति के समक्ष मेरा पक्ष रखने बाबत -

मान्यवर - मुझे निवेदन है कि मेरी फर्म सिंह पुत्र बुद्धि जाट निवासी बेरी नहर हलैना जिला भरतपुर से मेरा एक जमीनी विवाद न्यायालय भरतपुर कोर्ट में विचाराधीन चल रहा है - जिसकी वजह से उक्त व्यक्ति हरी सिंह मेरी आगे ईंट बुग्गी निर्माण करता रहता है। जबकी मेरा नहर पर्ण जिग जैक पड़ती है और M.G.T के नियमानुसार चल रही है। और 1 मार्च से 31 मई तक ही चलाते हैं। मेरे M.G.T के किसी नियम का उल्लंघन नहीं किया है - उक्त व्यक्ति मुझे बुग्गी निकालने के लिये मैल करता है। पैसो की मांग करता है - और जान से मारने की धमकी देता रहता है - मुझे ईं नहर के बेचने पर मजबूर कर रखा है - अतः श्रीमान से निवेदन है कि मेरा प्रार्थना पत्र स्वीकार करने की कृपा करें

प्रार्थना पत्र के साथ संलग्न डाक्यूमेंट्स

1. खेरी रेत की आज्ञा
2. मिट्टी की की आज्ञा
3. चैक पोस्ट की रसीद कुल आठ

आपका
महेश विद्युत उद्योग
हलैना कुमार पुत्र बेरी नहर हलैना
भरतपुर (राज.)

फर्द अहकाम
(नियम 26)

अज अदालत –न्यायालय उपखण्ड अधिकारी मुकाम – बयाना (भरतपुर)

वन्दना वगै0 बनाम राजस्थान सरकार वगै0

किस्म मुकदमा–प्रार्थना पत्र अन्तर्गत धारा 151 जाब्ता दीवानी वा एवज प्रा.पत्र अंतर्गत धारा 136 एल आर.एक्ट

मु.नं. 20 सन् 2023

तारीख हुक्म	हुक्म या कार्यवाही इनिशियल्स जज	नम्बर व तारीख अहकाम जो इस हुक्म की तामील में जारी हुए
22.03.2023	प्रार्थी के वकील श्री पूरन धाकड़ ने प्रार्थना पत्र अन्तर्गत धारा 151 जाब्ता दीवानी वा एवज प्रा.पत्र अंतर्गत धारा 136 एल आर.एक्ट पेश किया। वकील प्रार्थी की एक पक्षीय बहस सुनी गई एवं पत्रावली में प्रस्तुत दस्तावेजी रिकार्ड का अवलोकन किया गया। प्रार्थी अधिवक्ता ने अस्थाई निषेधाज्ञा हेतु प्रार्थना पत्र स्वीकार करने का निवेदन किया गया। प्रथम दृष्टया केस व सुविधा का संतुलन प्रार्थी के हक में प्रतीत होता है। अतः उभयपक्ष के विरूद्ध अन्तरिम अस्थाई निषेधाज्ञा इस अम्र से जारी की जाती है कि विवादित आराजी ख0न0 75 रकबा 2.07 बीघा 76 रकबा 2.07 बीघा 77 रकबा 02 बीघा 77/1 रकबा 1.5 बीघा 985/894/73 रकबा 0.10 बीघा 985/994/73/02 रकबा 11 बीघा हाल नवीन खसरा नंबर 93 रकबा 0.3800 हैक्टेयर 94 0.3800 हैक्टेयर 95 रकबा 0.3200 हैक्टेयर 96 रकबा 0.2100 हैक्टेयर 91 रकबा 0.0800 हैक्टेयर 90 रकबा 1.7800 हैक्टेयर वाके बेरी तहसील वैर जिला भरतपुर में उभयपक्ष को अग्रिम आदेशों तक मौके की यथास्थिति तक बनाये रखने हेतु पाबन्द किया जाता है। यदि इस आज्ञा बाबत् कोई उज्र हो तो नियत तारीख को उपस्थित होकर न्यायालय हाजा पेश हो। प्रार्थना पत्र दर्ज रजिस्टर होकर अप्रार्थीगण को जरिये नोटिस तलब किया जाकर । पत्रावली दिनांक 10.04.2023 को पेश हो। उपखण्ड अधिकारी वैर (भरतपुर) राज.	छाया प्रति प्रमाणित उप जिला कलक्टर वैर (भरतपुर) राज. छाया प्रति असल के मुताबिक सही है

न्यायालय श्रीमान उपखण्ड अधिकारी जी, वैर जिला भरतपुर

Reader
By Adv. Form cloud
Upload
Check & Report

1. वन्दना पत्नि हितेन्द्र कुमार । जाति वैश्य निवासी ग्राम मण्डावर
2. हितेन्द्र कुमार पुत्र कजौडीलाल। तहसील महवा जिला दौसा राज.

—— प्रार्थीगण

बनाम

1. राजस्थान सरकार जरिये लैण्ड होल्डर तहसीलदार साहब, तहसील वैर जिला भरतपुर राज.
2. करतार । पुत्रान बुद्धि । जातियान जाट निवासी ग्राम बेरी
3. वीरबल । । तहसील वैर जिला भरतपुर राज.
4. हरी । ।
5. रामवीर पुत्र करनसिंह ।
6. विमलेश । पुत्रियान बुद्धि ।
7. हरदेई । ।

—— अप्रार्थीगण

प्रार्थना पत्र अन्तर्गत धारा 151 जा.दी. वाएवज
प्रार्थना पत्र अन्तर्गत धारा 136 एल.आर.एक्ट

श्रीमानजी,

प्रार्थना पत्र प्रार्थीगण की ओर से निम्न प्रकार पेश है:—

1. यह कि उपरोक्त उनवान का प्रार्थना पत्र न्यायालय श्रीमान के समक्ष प्रस्तुत कर दिया है जिसमें प्रार्थी को सफलता मिलने की पूरी पूरी सम्भावना है।
2. यह कि गत आराजी खसरा नम्बरान 75 रकबा 2–07 बीघा, 76 रकबा 2–07 बीघा, 77 रकबा 2–00 बीघा,77/1 रकबा 1–05बीघा, 985/894/73 रकबा 0–10 बीघा, 985/894/73/2 रकबा 11–00 बीघा जिनके हाल नवीन खसरा नम्बरान कमशः 93 रकबा 0.3800 हैक्टे, 94 रकबा 0.3800 हैक्टे, 95 रकबा 0.3200 हैक्टे, 96 रकबा 0.2100 हैक्टे, 91 रकबा 0.0800 हैक्टे, 90 रकबा 1.7800 हैक्टेयर वाके ग्राम बेरी तहसील वैर जिला भरतपुर राज. में स्थित है।
3. यह कि प्रार्थना पत्र की मद संख्या 01 में वर्णित नवीन (हाल) खसरा नम्बर 93 रकबा 0.3800 हैक्टेयर में प्रार्थिनी संख्या 01 वन्दना 3/4 हिस्से की व इन्द्रा पत्नि अशोक कुमार 1/4 हिस्से की खातेदार थी लेकिन खातेदार इन्द्रा ने अपने निहित 1/4 हिस्से को प्रार्थिनी संख्या 01 के हक में जरिये रजिस्टर्ड दानपत्र दिनांक 02.11.2020

छाया प्रति प्रमाणित
उप जिला कलक्टर
वैर (भरतपुर) राज०

छाया प्रति असल के मुताबिक सही है

को करा दिया इस प्रकार खसरा नम्बर 93 के सम्पूर्ण हिस्से की प्रार्थिनी संख्या 01 मालिक व स्वामी हो गई। तथा आराजी खसरा नम्बर 94 रकबा 0.3800 हैक्टे, 95 रकबा 0.3200 हैक्टे किता 2 रकबा 0.7000 हैक्टेयर में इन्द्रादेवी पत्नी अशोक कुमार का निहित 1/2 हिस्सा भी प्रार्थिनी संख्या 01 वन्दना को जरिये रजिस्टर्ड दानपत्र दिनांक 02.11.2020 प्राप्त हो गया तथा आराजी खसरा नम्बर 96 रकबा 0.2100 हैक्टेयर की प्रार्थिनी संख्या 01 खातेदार काश्तकार व काबिज आराजी है तथा खसरा नम्बर 91 के अप्रार्थीगण संख्या 02 लगायत 07 खातेदार एवं खसरा नम्बर 90 चारागाह की भूमि है।

4. यह कि आराजी खसरा नम्बर 94 व 95 का भूमि का वर्गीकरण "औद्योगिक ईंट भट्टा है" जिसमें महेश ब्रिक्स उद्योग नियमित व निर्विकार रूप से संचालित है उक्त महेश ब्रिक्स उद्योग के सम्बन्ध में पार्टनरशिप डीड लिखी हुई है जिसके सम्पूर्ण हिस्से के मालिक व स्वामी "प्रार्थीगण" हैं तथा जिसका उपयोग उपभोग वसंचालन भी प्रार्थीगण ही करते चले आ रहे हैं।
5. यह कि गत खसरा नम्बर 75,76 व 77 के बन्दोवस्त विभाग के द्वारा सन 2005 में किये गये सैटिलमेन्ट में नवीन खसरा नम्बर 93, 94,95 व 96 बनाये गये हैं। गत राजस्व नक्शा सम्वत् 1985 एवं खसरा बन्दोवस्ती संवत 1985 के अनुसार बन्दोवस्त विभाग के कर्मचारियों के द्वारा सैटिलमेन्ट सन् 2005 में साबिक खसरा नम्बर की मूल आकृति में परिवर्तन न कर नक्शासीट बन्दोवस्त के नियमों के अनुसार तैयार की जानी चाहिये थी लेकिन अप्रार्थी के कर्मचारियों के द्वारा अधिकारातीत कार्य करते हुए गत नक्शा संवत 1985 व मौका व रिकार्ड की आकृति व क्षेत्रफल के विपरीत हाल सैटिलमेन्ट रूल्सों के विरूद्ध उपरोक्त खसरा नम्बरान की नक्शासीट सन 2005 की आकृति तैयार की गई है जिसके कारण संवत 1985 नक्शा में दर्शित गत खसरा नम्बरान 75,76,77 के नवीन खसरा नम्बरान 93,94,95,96 की भुजाऐं सीमाऐं नाप व पैमाईश आकृति व क्षेत्रफल खिलाफ मौका व रिकार्ड है जिसको वर्तमान नक्शासीट सन 2005 में सही कर दुरूस्त किया जाना आवश्यक है।
6. यह कि आराजी खसरा नम्बर 985/894/73 रकबा 10 विस्वा जिसका हाल खसरा नम्बर 91 रकबा 0.0800 हैक्टेयर है उक्त खसरा नम्बर साबिक खसरा नम्बर 73 का भाग है जो चारागाह की भूमि है लेकिन नियम विरूद्ध गैर कानूनी तरीके से अप्रार्थीगण संख्या 02 लगायत 07 के हक में खातेदारी हो गई जिसकी तरमीम भी सम्वत 1985 के नक्शा ट्रेस में किसी भी आकृति व सीमा एवं नामो में नहीं हो रही है तथा अप्रार्थीगण संख्या 02 लगायत 07 गत साबिक खसरा नम्बर 73 के उत्तरी – पश्चिमी कोने में तथा नवीन

छाया प्रति प्रमाणित
उप जिला कलक्टर
वैर (भरतपुर) राज०

छाया प्रति असल के मुताबिक सही है

02.11.2020

नक्शासीट सन 2005 में दर्शित खसरा नम्बर 90/1039 के उत्तर में काबिज है। लेकिन नवीन नक्शासीट सन 2005 में खसरा नम्बर 91 को खसरा नम्बर 94 के तरफ उत्तर में एवं खसरा नम्बर 90/1039 के तरफ दक्षिण में खिलाफ मौका व रिकार्ड एवं गलत पैमाईश में दर्शित कर दिया है जिसमें प्रार्थीगण के खसरा नम्बर 93,94,95,96 की आकृति व पैमाईश में परिवर्तन करते हुए खिलाफ मौका व रिकार्ड सन 2005 की नक्शासीट में बन्दोवस्त विभाग द्वारा तैयार की गई है। जिसको नक्शासीट सन 2005 में गत साबिक खसरा नम्बरान की नाप व पैमाईश एवं मौका व रिकार्ड अनुसार दुरूस्त कर सही किया जाना नितान्त आवश्यक है।

7. यह कि प्रार्थीगण के द्वारा नवीन खसरा नम्बर 91,93,94,95 व 96 गत खसरा नम्बरान 75,76,77,,77/1, 985/894/73 वाके ग्राम बेरी तहसील वैर को हाल सैटिलमेन्ट नक्शासीट सन 2005 में गत नक्शा ट्रेस संवत 1985 में दर्शित नाप, पैमाईश आकृति तथा मौका एवं रिकार्ड के अनुसार राजस्व कर्मचारियों हल्का पटवारी व तहसीलदार साहब वैर से दिनांक 05.02.2023 को नक्शासीट सन 2005 में सही करदुरूस्त करने को कहा तो दुरूस्त करने से साफ इन्कार कर दिया जिसकी वजह से प्रार्थी द्वारा उक्त प्रार्थना पत्र लाना लाजिमी हुआ है।

8. यह कि प्राईमाफेसी केस व सुविधा का सन्तुलन प्रार्थीगण के पक्ष में बखूबी साबित है।

अतः प्रार्थना है कि प्रार्थीगण का प्रार्थना पत्र स्वीकार फरमाया जाकर अप्रार्थीगण को जरिये अस्थाई निषेधाज्ञा से पाबन्द फरमाया जावे कि वे गत आराजी खसरा नम्बरान 75 रकबा 2–07 बीघा, 76 रकबा 2–07 बीघा, 77 रकबा 2–00 बीघा,77/1 रकबा 1–05बीघा, 985/894/73 रकबा 0–10 बीघा, 985/894/73/2 रकबा 11–00 बीघा जिनके हाल नवीन खसरा नम्बरान क्रमशः 93 रकबा 0.3800 हैक्टे, 94 रकबा 0.3800 हैक्टे, 95 रकबा 0.3200 हैक्टे, 96 रकबा 0.2100 हैक्टे, 91 रकबा 0.0800 हैक्टेयर वाके ग्राम बेरी तहसील वैर जिला भरतपुर राज. में प्रार्थीगण के कब्जे व उपयोग उपभोग में किसी प्रकार की बाधा व रूकावट पैदा नहीं करें, प्रार्थीगण को बिना विधिक प्रकिया अपनाये किसी भी प्रकार से बेदखल नहीं करें एवं रिकार्ड व मौके की स्थिति यथावत बनाये रखें। शपथ पत्र पेश है।

प्रार्थीगण

वन्दना पत्नि हितेन्द्र कुमार ,हितेन्द्र कुमार पुत्र कजौलीलाल जातियान वैश्य निवासी ग्राम मण्डावर तह.महवा जिला दौसा दिनाक 20.03.2023

छाया प्रति प्रमाणित
उप जिला कलक्टर
वैर (भरतपुर) राज०

छाया प्रति असल के मुताबिक सही है

न्यायालय श्रीमान उपखण्ड अधिकारी वैर जिला भरतपुर

शपथ पत्र :– वन्दना पत्नि हितेन्द्र कुमार जाति
वैश्य निवासी ग्राम मण्डावर तहसील
महवा जिला दौसा राज.

वन्दना आदि बनाम राज. सरकार व अन्य
प्रार्थना पत्र अन्तर्गत धारा 136 एल.आर.एक्ट.

1. मैं शपथ पूर्वक बयान करती हूं कि मैं ने अपने उपरोक्त प्रार्थना पत्र की खण्ड सख्या 01 लगायत 08 में जो इबारत लिखवाई है वह व्यक्तिगत जानकारी के आधार पर सच व सही लिखवाई है तथा मै ने किसी भी तथ्य को छिपाया नहीं है ईश्वर मेरा साक्षी है।

वन्दना

इबारत तस्दीक

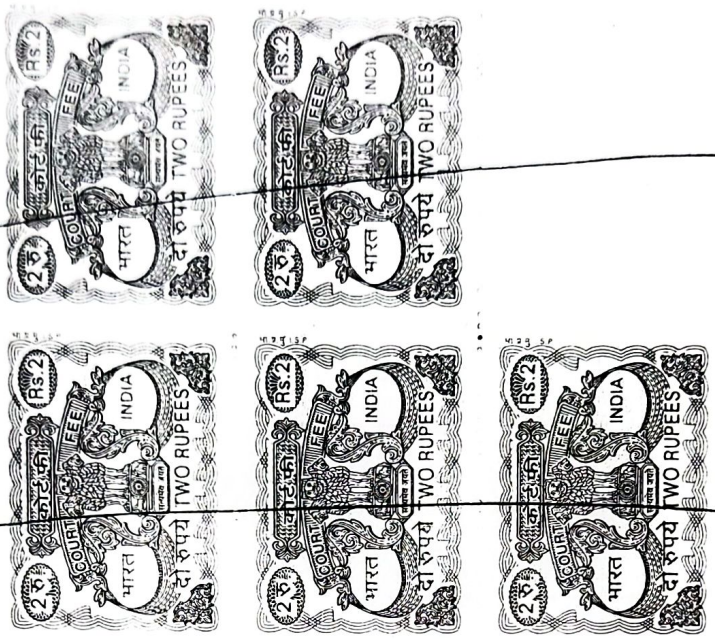
मैं शपथ कर्ता उपरोक्त शपथ पत्र की खण्ड संख्या एक को अपनी व्यक्तिगत जानकारी के आधार पर सच व सही होना वमुकाम वैर दिनांक 20.03.2023 को तस्दीक करती हूं।

वन्दना

वन्दना पत्नि हितेश आदि वैश्य
नि. मण्डावर ग्रह महवा
जिला दौसा

छाया प्रति प्रमाणित
उप जिला कलक्टर
वैर (भरतपुर) राज०

छाया प्रति असल के
मुताबिक सही है



62
24/03/23

इस्तगत खोकड़ Adv.
24/03/23
24/03/23
5
10/-

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 बी. एन. एस. एस. के अन्तर्गत)

1. District (जिला): भरतपुर P.S. (थाना): हलैना Year (वर्ष): 2024

2. FIR No. (प्र.सू.रि.सं): 0317 Date and Time of FIR (एफआईआर की तिथि/समय): 22/10/2024 18:43 बजे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धाराएँ)
1	भारतीय न्याय संहिता (बी एन एस), 2023	115(2)
2	भारतीय न्याय संहिता (बी एन एस), 2023	126(2)
3	भारतीय न्याय संहिता (बी एन एस), 2023	352
4	भारतीय न्याय संहिता (बी एन एस), 2023	324(4)
5	भारतीय न्याय संहिता (बी एन एस), 2023	125
6	भारतीय न्याय संहिता (बी एन एस), 2023	351(2)
7	भारतीय न्याय संहिता (बी एन एस), 2023	189(2)

3. (a) Occurrence of offence (अपराध की घटना):

1. Day(दिन): सोमवार Date From (दिनांक से): 21/10/2024 Date To (दिनांक तक): 21/10/2024

Time Period (समय अवधि): पहर 6 Time From (समय से): 15:30 बजे Time To (समय तक): 15:30 बजे

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 22/10/2024 Time (समय): 18:30 बजे

(c) General Diary Reference (रोजनामचा संदर्भ) : Entry No. (प्रविष्टि सं.): 042 Date & Time (दिनांक एवं समय) 22/10/2024 18:30:00 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाने से दिशा और दूरी): पूर्व, 9.21 किमी Beat No. (बीट सं.) : बेरी

(b) Address(पता): MAHESH BHATTA BERI

(c In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो)

Name of P.S
(थाना का नाम):

District(State)
(जिला (राज्य)):

5. Complainant / Informant (शिकायत कर्ता / सूचनाकर्ता):

(a) Name(नाम): HITENDRA KUMAR

(b) Father's Name (पिता का नाम): KIJODHILAL

(c) Date/Year of Birth (जन्म तिथि/ वर्ष): 1974

(d)Nationality(राष्ट्रीयता): भारत

(e) UID No(यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue
(जारी करने की तिथि):

Place of Issue
(जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License,PAN) (पहचान विवरण(राशन कार्ड, मतदाता पहचान पत्र,पारपत्र,आधार कार्ड सं,ड्राइविंग लाइसेंस,पैन)):

S.No.	Id Type	Id Number

(h) Occupation (व्यवसाय):

(i) Address(पता):

S.No. (क्र. सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	MANDHAWAR HAL MAHESH BHATTA, हलैना, भरतपुर, राजस्थान, भारत
2	स्थायी पता	MANDHAWAR HAL MAHESH BHATTA, हलैना, भरतपुर, राजस्थान, भारत

(j) Phone number
(दूरभाष न.):

Mobile (मोबाइल न.): 91-9079183246

7. Details of known/suspected/unknown accused with full particulars
(ज्ञात/संदिग्ध/अज्ञात अभियुक्त का पुरे विवरण सहित वर्णन):

Accused More Than(अज्ञात आरोपी एक से अधिक हो तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Address (पता)
1	HARI		पिता:BUDHI	1. BERI,हलैना,भरतपुर,राजस्थान, भारत
2	KARTAR		पिता:BUDHI	1. BERI,हलैना,भरतपुर,राजस्थान, भारत
3	BIRBAL		पिता:BUDHI	1. BERI,हलैना,भरतपुर,राजस्थान, भारत
4	RAMVEER		पिता:KARAN SINGH	1. BERI,हलैना,भरतपुर,राजस्थान, भारत

5	अज्ञात1			
6	अज्ञात2			

8. Reasons for delay in reporting by the complainant/informant
(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (Attach separate sheet, if necessary)
(सम्बन्धित सम्पत्ति का विवरण(यदि आवश्यक हो, तो अलग पृष्ट नत्थी करें)):

S.No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य(रु में))

10. Total value of property stolen(In Rs/-)
(चोरी हुई संपत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (यू.आई.डी.बी. संख्या)

12. First Information contents (Attach separate sheet, if necessary)
(प्रथम सूचना तथ्य(यदि आवश्यक हो , तो अलग पृष्ठ नत्थी करे)):

सेवा मे श्रीमान थानाधिकारी महोदय थाना हलैना जिला भरतपुर विषय एफआईआर दर्ज कराने बाबत महोदय नम्र निवेदन है कि दिनांक 21-10-2024 को करीब 3.30 बजे की बात है मै मेरे कर्मचारियो के साथ भट्टे पर बैठा हुआ था। तभी अचानक हरि ,करतार ,बीरबल पुत्र बुद्धी जाट व रामवीर पुत्र करणसिह एंव उनकी औरते व बच्चे हाथो डन्डे लाठी लेकर आये और आने ही मेरे व मेरे कर्मचारियो से कहासुनी व गाली गलौच करने लगे मैने मना किया तो मेरे साथ धक्का मुक्की करने लगे भय के कारण मै मेरे कर्मचारी भाग आंपिस के अन्दर घुस गये तो उक्त लोगो ने बाहर खडी मेरी विरज्जा गाडी न0 आरजे 36 सी 7535 के शीशे तोड दिये एंव सीसी टीवी कैमरा तोड दिया उक्त लोगो ने मेरे आफिस पर पथराव व तोडफोड की है। जिससे मेरा काफी नुकसान हुआ है। आफिस मे अन्दर रहने की वजह से हमारे किसी के चोट नही आयी उक्त लोग जाते जाते जान से मारने की धमकी देकर गये है। उक्त लोगो से मुझे जान माल का खतरा है। रिपोर्ट देता हूँ कानूनी कार्यवाही करे।
हस्ता0 हितेन्द्रकुमार प्रार्थी हितेन्द्रकुमार पुत्र कजोडीलाल जाति वैश्य उम्र 50 साल निवासी मण्डावर तह मण्डावर जिला दौसा थाना मण्डावर हाल निवासी महेश भट्टा ग्राम बैरी थाना हलैना जिला भरतपुर फो0न0 9079183246
कार्यवाही पुलिस
प्रमाणित किया जाता है कि उपरोक्त हस्तलिखित श्री हितेन्द्रकुमार पुत्र कजोडीलाल जाति वैश्य उम्र 50 साल निवासी मण्डावर थाना मण्डावर जिला दौसा हाल महेश भट्टा ग्राम बेरी थाना हलैना जिला भरतपुर राज0 ने उप0 थाना होकर पेश की परिवादी के जिस्म जख्मात का नजरी निरीक्षण मुआयना किया गया तो जाहिरा मे कोई चोट नही है। जिसकी नकल सीसीटीएनएस मे अक्षर श फीड की गयी। मजमून रिपोर्ट व मजीद दरियाप्त मे मामला अपराध धारा 115(2),126(2), 352,324(4,125,351(2),189(2) बीएनएस का घटित पाया जाता है प्रकरण पंजीबद्ध कर तफ्तीश श्री रामवीरसिह हैडकानि0 869 को सुपुर्द की जाती है। सीसीएनएस मे प्रविष्टी अंकित होने पर एफआईआर क्रमांक नीचे अंकित किया जावेगा। एफआईआर प्रतिया जारी की गयी। एक प्रति मुस्त0 को निशुल्क को जावेगी।

13. Action taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गई कार्यवाही: चूँकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं.2 में उल्लेख धारा के तहत है):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जाँच के लिए लिया गया):

or (या)

(2) Directed (Name of I.O.): Ram veer Hc Rank (पद): मुख्य आरक्षी
(जाँच अधिकारी का नाम):
No(सं.): 869 to take up the investigation (को जाँच अपने पास में लेने के लिए निर्देश दिया गया) or(या)

(3) Refused investigation due to
(जाँच के लिए) :

or (के कारण इंकार किया, या)

(4) Transferred to P.S.(थाना): District (जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R.read over to the complainant/informant,admitted to be correctly recorded and a copy given to the complainant/informant free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गई, सही दर्ज हुई माना और एक प्रति निःशुल्क शिकायतकर्ता को दी गई)

R.O.A.C.(आर.ओ.ए.सी.)

14. Signature/Thumb impression of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Name(नाम): Brajesh Kumar
Rank (पद): HC (Head Constable)
No(सं.): 804

॥ श्री गणेशाय नमः॥

महेश ईंट उद्योग

बेरी, हलैना N.H. 11 (भरतपुर) राज.

मीठे पानी की ईंटों व टाइल्सों के निर्माता

क्रमांक 0016 दिनांक 18/06/2025

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
भरतपुर, राजस्थान

विषय: महेश ब्रिक्स उद्योग द्वारा विगत चार वर्षों (2021–22 से 2024–25) के उत्पादन आंकड़ों की प्रस्तुति के संबंध में।

महोदय,

सादर निवेदन है कि हमारे उद्योग *महेश ब्रिक्स उद्योग* द्वारा पिछले चार वित्तीय वर्षों में किये गए ईंटों के उत्पादन की जानकारी निम्नानुसार आपके समक्ष प्रस्तुत की जा रही है:

वित्तीय वर्ष	उत्पादन मात्रा (ईंटों की संख्या में)
2021–22	194220
2022–23	591796
2023–24	401063
2024–25	338416

हम यह सुनिश्चित करते हैं कि हमारा उद्योग मंडल द्वारा निर्धारित सभी पर्यावरणीय मानकों का पूर्णतः पालन कर रहा है। यदि इस संबंध में किसी भी प्रकार की अतिरिक्त जानकारी या दस्तावेज की आवश्यकता हो, तो हम प्रस्तुत करने को तत्पर हैं।

आपका धन्यवाद।

भवदीय,

दिनेश कुमार

महेश ब्रिक्स उद्योग

21-22 (1)

GOODS AND SERVICES TAX
PAYMENT RECEIPT

CPIN: 22060800184124 Deposit Date : 23/06/2022 Deposit Time : 10:23:05 e-Scroll : 24062022133522910250 99

Payment Particulars

CIN: PUNB22060800184124 Name of Bank: PUNJAB NATIONAL BANK BRN: 383140796

Details of Taxpayer

GSTIN: 08ABEFM2040B1ZW
Name: MAHESH BRICKS UDYOG
E-mail Id: mXXXXXXXXX@XXXXXXXom Mobile No.: 8XXXXX0026
Address : XXXXXXXXXX
Rajasthan,321001

Reason For Challan

Reason: Any other payment

Details of Deposit (All Amount in Rs.)

Government	Major Head	Minor Head					
		Tax	Interest	Penalty	Fee	Others	Total
Government of India	CGST(0005)	396	-	-	-	-	396
	IGST(0008)	-	-	-	-	-	-
	CESS(0009)	-	-	-	-	-	-
	Sub-Total	396	0	0	0	0	396
Rajasthan	SGST(0006)	396	-	-	-	-	396
Total Amount							792
Total Amount (in words)							Rupees Seven hundred Ninety-Two Only

Mode of Payment: Net Banking - PUNJAB NATIONAL BANK

Notes:
1. Status of the transaction can be tracked under 'Track Payment Status' at GST website
2. Payment status will be set as 'Paid' for this transaction.
3. This is a system generated receipt.

अप्रैल 2021 से मार्च 2022 तक
ई लिबि राशि 524270)
कुल ई ए राशि - 194220)
GST Tax- 792)
7800)
1000)
9592) कुल Tax

21-22

(2)

GOODS AND SERVICES TAX
PAYMENT RECEIPT

CPIN: **22010800004621** Deposit Date : **03/01/2022** Deposit Time : **13:02:39** e-Scroll : **04012022115522602793 21**

Payment Particulars

CIN: **PUNB22010800004621** Name of Bank: **PUNJAB NATIONAL BANK** BRN: **353440954**

Details of Taxpayer

GSTIN: **08ABEFM2040B1ZW** E-mail Id: **mXXXXXXXXX@XXXXXXom** Mobile No: **8XXXXX0026**

Name: **MAHESH BRICKS UDYOG** Address : **XXXXXXXXXX Rajasthan,321001**

Reason For Challan

Reason: **Any other payment**

Details of Deposit (All Amount in Rs.)

Government	Major Head	Minor Head					
		Tax	Interest	Penalty	Fee	Others	Total
Government of India	CGST(0005)	-	-	-	3900	-	3900
	IGST(0008)	-	-	-	-	-	-
	CESS(0009)	-	-	-	-	-	-
	Sub-Total	0	0	0	3900	0	3900
Rajasthan	SGST(0006)	-	-	-	3900	-	3900
Total Amount							7800
Total Amount (in words)							Rupees Seven Thousand Eight hundred Only

Mode of Payment: Net Banking - PUNJAB NATIONAL BANK

Notes:
1. Status of the transaction can be tracked under 'Track Payment Status' at GST website
2. Payment status will be set as 'Paid' for this transaction.
3. This is a system generated receipt.

21-22 (3)

GOODS AND SERVICES TAX
PAYMENT RECEIPT

CPIN: 22010800004669 Deposit Date: 03/01/2022 Deposit Time: 13:04:58 e-Scroll: 04012022115522602793 83

Payment Particulars

CIN: PUNB22010800004669 Name of Bank: PUNJAB NATIONAL BANK BRN: 352441788

Details of Taxpayer

GSTIN: 08ABEFM2040B1ZW
Name: MAHESH BRICKS UDYOG

E-mail Id: mXXXXXXXXX@XXXXXXXom Mobile No.: 8XXXXX0026
Address : XXXXXXXXXX
Rajasthan,321001

Reason For Challan

Reason: Any other payment

Details of Deposit (All Amount in Rs.)

Government	Major Head	Minor Head					
		Tax	Interest	Penalty	Fee	Others	Total
Government of India	CGST(0005)	500	-	-	-	-	500
	IGST(0008)	-	-	-	-	-	-
	CESS(0009)	-	-	-	-	-	-
	Sub-Total	500	0	0	0	0	500
Rajasthan	SGST(0006)	500	-	-	-	-	500
Total Amount							1000
Total Amount (in words)							Rupees One Thousand Only

Mode of Payment: Net Banking - PUNJAB NATIONAL BANK

Notes:
1. Status of the transaction can be tracked under 'Track Payment Status' at GST website
2. Payment status will be set as 'Paid' for this transaction.
3. This is a system generated receipt.

22-23

GOODS AND SERVICES TAX
PAYMENT RECEIPT

CPIN: **23050800119818** Deposit Date : **18/05/2023** Deposit Time : **10:49:34** e-Scroll : **190520231245487880141 5**

Payment Particulars

CIN: **PUNB23050800119818** Name of Bank: **PUNJAB NATIONAL BANK** BRN: **440808566**

Details of Taxpayer

GSTIN: **08ABEFM2040B1ZW** E-mail Id: **mXXXXXXXXX@XXXXXXXom** Mobile No.: **8XXXXX0026**

Name: **MAHESH BRICKS UDYOG** Address : **XXXXXXXXXX Rajasthan,321001**

Reason For Challan

Reason: **Any other payment**

Details of Deposit (All Amount in Rs.)

Government	Major Head	Minor Head	Tax	Interest	Penalty	Fee	Others	Total
Government of India	CGST(0005)		31200	-	-	550	-	31750
	IGST(0008)		-	-	-	-	-	-
	CESS(0009)		-	-	-	-	-	-
	Sub-Total		31200	0	0	550	0	31750
Rajasthan	SGST(0006)		31200	-	-	550	-	31750
Total Amount								63500
Total Amount (in words)								Rupees Sixty-Three Thousand Five hundred Only

Mode of Payment: Net Banking - PUNJAB NATIONAL BANK

Notes:
1. Status of the transaction can be tracked under 'Track Payment Status' at GST website
2. Payment status will be set as 'Paid' for this transaction.
3. This is a system generated receipt.

1 अप्रैल 2022 से मार्च 31 तक 2023

50 ही बिक्री 1775390

50 ही खरीद 591796

GST- 63500

23-24

(21)

GOODS AND SERVICES TAX
PAYMENT RECEIPT

CPIN: 24040800391241 Deposit Date : 29/04/2024 Deposit Time : 15:09:03 e-Scroll : 300420241005273130709 4

Payment Particulars

CIN: KKBK24040800391241 Name of Bank: KOTAK MAHINDRA BANK LIMITED BRN: ZHD51946729983

Details of Taxpayer

GSTIN: 08ABEFM2040B1ZW E-mail Id: mXXXXXXXXX@XXXXXXom Mobile No.: 8XXXXX0026
Name: MAHESH BRICKS UDYOG Address : XXXXXXXXXX Rajasthan,321001

Reason For Challan

Reason: Any other payment

Details of Deposit (All Amount in Rs.)

Government	Major Head	Minor Head					
		Tax	Interest	Penalty	Fee	Others	Total
Government of India	CGST(0005)	36060	-	-	-	-	36060
	IGST(0008)	-	-	-	-	-	-
	CESS(0009)	-	-	-	-	-	-
	Sub-Total	36060	0	0	0	0	36060
Rajasthan	SGST(0006)	36060	-	-	-	-	36060
Total Amount							72120
Total Amount (in words)		Rupees Seventy-Two Thousand One hundred Twenty Only					

Mode of Payment: UPI - KOTAK MAHINDRA BANK LIMITED

Notes:
1. Status of the transaction can be tracked under 'Track Payment Status' at GST website
2. Payment status will be set as 'Paid' for this transaction.
3. This is a system generated receipt.

1 अप्रैल 2023 से 31 मार्च 2024 तक
कुल बिक्री 1203190 रुपये
GST Tax 72120
CGST A रुपये 401063 से

24-25

GOODS AND SERVICES TAX
PAYMENT RECEIPT

CPIN: **25040800004216** Deposit Date : **02/04/2025** Deposit Time : **14:02:12** e-Scroll : **030420251020285129952 8**

Payment Particulars

CIN: **KKBK25040800004216** Name of Bank: **KOTAK MAHINDRA BANK LIMITED** BRN: **BIC55KN0H9ZSD8**

Details of Taxpayer

GSTIN: **08ABEFM2040B1ZW** E-mail Id: **mXXXXXXXXX@XXXXXXXom** Mobile No.: **8XXXXX0026**

Name: **MAHESH BRICKS UDYOG** Address : **XXXXXXXXXX Rajasthan,321001**

Reason For Challan

Reason: **Any other payment**

Details of Deposit (All Amount in Rs.)

Government	Major Head	Minor Head	Tax	Interest	Penalty	Fee	Others	Total
Government of India	CGST(0005)		30630	-	-	-	-	30630
	IGST(0008)		-	-	-	-	-	-
	CESS(0009)		-	-	-	-	-	-
	Sub-Total		30630	0	0	0	0	30630
Rajasthan	SGST(0006)		30630	-	-	-	-	30630
Total Amount								61260
Total Amount (in words)			Rupees Sixty-One Thousand Two hundred Sixty Only					

Mode of Payment: UPI - KOTAK MAHINDRA BANK LIMITED

Notes:
1. Status of the transaction can be tracked under 'Track Payment Status' at GST website
2. Payment status will be set as 'Paid' for this transaction.
3. This is a system generated receipt.

1 अप्रैल 2024 से मार्च 31 2025

कुल देय राशि 1015250
61250
G.ST Tex ~~612250~~
कुल देय राशि 338416 समस्त

FORM—B

(See Rule 8 (2) & (3)

Office of Prescribed Authority (District Collector/ S.D.O./Tehsildar.....पर.....)

Dated : 10·9·04

No. भूमि रूपा0/04

CONVERSION ORDER

On the application of Shri श्रीमती इन्दरा देवी पत्नी अशोक कुमार नि॰ मन्हावर, शकुन्तला देवी पत्नी मेहेचन्द, नीलम पत्नी दिनेशचन्द, रेनू पत्नी उमाशंकर ..... of village ..... Tehsil ..... मंजू पत्नी रमाकान्त, नि॰ नदवई ..... agricultural land held by him in his khatedari tenancy is hereby converted for a non-agricultural purpose under rule 8 (2)/8 (3) of the Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 1992, the particulars of which are given as under :

1. Names of applicant khatedar/tenants with father's/husband's name and complete address. — श्रीमती इन्दरा देवी पत्नी अशोक कुमार वैश्य नि॰ मन्हावर, दौसा, शकुन्तला देवी पत्नी मेहेचन्द, नीलम पत्नी दिनेशचन्द, रेनू पत्नी उमाशंकर, मंजू पत्नी रमाकान्त जाति वैश्य नि॰ नदवई
2. Whether the applicant is a member of SC/ST. —
3. Details of the land converted :
   (a) Name of the village/Gram Panchayat/Tehsil. — ग्राम बेरी ग्राम पंचायत लिलोरा मूंडिया तह॰ बैर
   (b) Khasra No. of the land alongwith area of each Khasra No. (in hectare). — खसरा नम्बर 76 रकबा 2 बीघा 7 बिस्वा, 77 रकबा 2 बीघा में से 7 014·वर्ग मीटर 7014·04 वर्ग मीटर
   (c) Area converted (in hectare or sq. mtr.) indicating the area of each Khasra No. — खसरा नम्बर 76 रकबा 2 बीघा 7 बिस्वा, 77 रकबा 2 बीघा में से 7014 वर्ग मीटर 04 वर्ग मीटर

Note : A duly verified copy of the relevant part of revenue map showing the land converted for non agricultural purpose is enclosed. — संलग्न है।

4. Purpose of conversion. — ईट भट्टा औद्योगिक प्रयोजनार्थ हेतु
5. Rate of premium payable. — रूपया प्रति वर्ग मीटर
6. Amount of premium deposited with No. and date of the challan. — चालन नम्बर 34 दिनांक 5·8·04 से 70 रूपया चालन नम्बर 4 दिनांक 10·9·04 से 3508 रूपया
7. Amount of penalty deposited, if any, with date and No. of challan. — -
8. Amount of interest deposited, if any, with date and No. of challan. —
9. Whether the order issued under Rule 12 for regularisation. —

[P. T. O.

10. Other Particulars. if any. सुरक्षित रास्ते के मध्य से 100 मीटर दूरी छोड़ कर निर्माण करें ।

11. The above conversion order shall be subject to the following conditions :—

(i) The land converted for the above non-agricultural purpose shall not be used for any other non-agricultural purpose, without obtaining prior permission of the prescribed authority.

(ii) If the applicant fails to use the land for the converted purpose within a period of 2 years from the date of the issue of this order the permission shall be withdrawn and the premium money deposited by the applicant shall be forfeited.

(iii) No land as mentioned in rule 4 shall be used for any non-agricultural purpose.

(iv) No part of the land converted for public utility purpose shall be used for any other non-agricultural purpose without valid permission from the prescribed Authority.

Seal of the
Prescribed Authority

Signature of the
Prescribed Authority
(District Collector/SDO/Tehsildar)

No. भूमि रूपा॰ /04 4568-71

Date 10.9.04

Copy to :

1. The District Collector भरतपुर
2. Gram Panchayat ग्राम पंचायत सीसवा झोंपड़ा
3. The applicant Shri

1- श्रीमती इन्दरा देवी पत्नी श्री राम स्वरूप वैद्य नि॰ मनोहरा । पो॰ व ।
2- श्रीमती सुन्दरा देवी पत्नी मोहनलाल वैद्य निवासी मनोहरा । भरतपुर ।
3- श्रीमती नीरज देवी पत्नी श्री दिनेशचन्द्र पुत्र वैद्य निवासी मनोहरा । भरतपुर ।
4- श्रीमती रेनु पत्नी श्री उमाशंकर पुत्र वैद्य निवासी मनोहरा । भरतपुर ।
5- श्रीमती मंजू पत्नी श्री रामचन्द्र पुत्र वैद्य निवासी मनोहरा । भरतपुर ।
6- तहसीलदार, वैर

Signature of the prescribed
Authority

उप खण्ड अधिकारी
वैर (भरतपुर)

उप खण्ड अधिकारी
देवरिया

Scanned with CamScanner

29

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/43-44, NEB HOUSING BOARD, ALWAR
Tel: 0144-2372996

4269-71 dt 18/12/04

M/S Mahesh Bricks Factory,
Village-Bairy,
Teh-Weir,
Distt. Bharatpur.

Sub: Grant of consent to establish under the provisions of Air(prevention and control of pollution)Act-81 for your proposed unit at Village-Bairy, Teh-Weir, Distt. Bharatpur.
Ref: Your application recd. on dt. 8/12/04.

Sir,

In view of the scheme submitted by you on pollution control measures for the purpose of air pollution control and legal under taking given by you, consent to establish for implementation of pollution control scheme is being issued without prejudice to the powers of the State Board under the provisions of Air(prevention and control of pollution)Act-81 and E.P.Act-86 and without reducing your responsibility under the aforesaid acts for control of pollution for your aforesaid industry with following terms and conditions:

1. That this consent to establish shall be valid for three years from the date of issue or up to the commencement of production, which ever is earlier.

2. That this consent to establish is valid for establishing a Brick kiln at village-Bairy, Teh.-Weir, Dist. Bharatpur having area- 7014.04 M2.

3. That the responsibility for performance evaluation shall be of industry and industry will not commence production unless the satisfactory operation of the pollution control measures is done by the industry in presence of Regional officer and is duly certified by him before commencement of production.

4. That Air emission shall conform to emission regulation part I,II &IV issued by the Central pollution Control Board and as adopted by the State Board.

5. That Air pollution control equipments as suggested by you shall be installed before trial or actual production is started, for which you will have to obtain consent to operate from the Board as contemplated under the relevant provisions of Air Act.

6. That you shall provide a permanent masonry work stack of adequate height with kiln. Besides that Gravitational settling chambers of appropriate design and capacity shall be constructed at both the sides of stack in main tunnel to control the air emissions.

7. That you shall provide necessary infrastructure facilities for monitoring of stack emissions at Kiln stack.

8. That emission standards in your case shall be:-

	Ambient	Stack
SPM	500 µg/m3	750Mg/NM3
SO2	120 ,,	
NOx	120 ,,	
CO	5000 ,,	

9. That this consent to establish is being issued to manufacture Sand Brick@ 18 Lacs/ Annum. In case of any increase in capacity or addition/modification/alteration or change ~~in process or change in~~ raw material, you have to obtain fresh consent to establish.

10. That you shall comply the direction issued by H`ble Supreme Court vide order dt. 10/5/96 for setting of new brick kilns in Taj Trapazium Zone.

Scanned with CamScanner

11. That better quality pulverized coal shall be used as fuel in the kiln.

12. That better house keeping will be maintained by spraying water and by constructing metalled roads in the premises of the factory.

13. That the noise level be kept as under and under no circumstances , it shall exceed beyond the prescribed limit. **Day time-75db and Night time-65db.**

14. That the Waste water generated from domestic use shall be treated as per IS:2470 (partI,II) and the treated waste water should confirm to the standard as prescribed by State Board. There shall be no discharge of industrial waste water from the unit

15. That stack as well as ambient air monitoring shall be conducted by you as per emission regulation part III and monitoring results shall be submitted to the Board.

16. That You shall submit monthly progress to this office about the individual compliance of above conditions and progress of installation of pollution control arrangements.

17. That you shall ensure that the cost of pollution control equipments have been included in the project report submitted to the financial institutions.

18. That the factory authorities shall comply with the provisions of Water (prevention and control of pollution) cess Act,77 and industry shall regularly deposit the amount under self assessment scheme as specified under the sec.3 of the said Act.

19. That the management shall ensure tree plantation to cover 33% of the total area of factory premises. The plant species should be planted in such a way that shelterbelts are created along the periphery in windward as well as leeward directions. The trees should be planted at a spacing of 5m*5m and another row of shrubs should be added in a staggered manner so as to give a multi tier effect to the wind break so created. This should be implemented in following manner:-

- Trees necessarily be planted along the periphery of the area in rows. The unit may also take up additional plantation other available area such as along the roads, on unused land etc.
- The computation of the area under tree plantation shall be done on the basis of the following norms :-
    1. Trees species like Neem, Pipal, Jamun, Gulmohar etc. shall be deemed to cover 25 M^2 area on maturity.
    2. Shrubs like Guava, Pomegranate, jungle Jalebi etc shall be deemed to cover an area of 9M^2 on maturity.

The area likely to be covered by the plants mentioned above shall be computed accordingly. The Herbs which require continuous watering for their maintenance shall not be counted to meet the norms though they can be planted by the management as per their need. The trees/shrubs planted shall be maintained till they attain maturity and in case any of these dies, it will be replaced by a similar species i.e. shrub by a shrub and a tree by a tree.

Non compliance of any of the above conditions would tantamount to withdrawal of this consent to establish and action under the provisions of concerned Acts will be initiate against you.

Regional Officer

C. C. to: 01. Registrar, RPCB, Jaipur
02. Consent Register, R.O.RPCB, Alwar

Regional Officer

42

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD,
8/43-44, NEB HOUSING BOARD, ALWAR.
Tel: 2372996

5284 dt 21/3/05

M/SMahesh Bricks Factory,
Village-Bairy,
Teh.-Weir,
Dist. Bharatpur.

Sub: Grant of consent to operate under the provision of Air (Prevention & Control of Pollution) Act,1981.
Ref: Your application for consent to operate dt.20/12/04 and subsequent correspondence.

Sir,

Consequent upon the examination of consent to operate application submitted by you and verification at site, your case of consent to operate has been considered favorably and in view of the facts mentioned in your application, consent to operate is hereby granted under the provisions of section 21(4) of the Air(Prevention & Control of Pollution)Act,1981 as amended vide an Act of 1987 subject to following terms & Conditions:

01. That this consent to operate is valid for a period up to 19/12/05.

02. That this consent to operate is valid for production/manufacturing of Sand Bricks- 18.0 lac/Annum.

03. That this consent to operate is for existing capacity, plant and process and separate consent to establish as well as consent to operate is required to be taken for any expansion/alteration/ change/addition in process and product.

04. That you shall achieve prescribed standards of emission from the various stacks attached to different plants as per details submitted by you in your consent to operate application form. The emission standard in your case shall be:

Parameters	Ambient	Stack
SPM	500 ug/M3	750mg./NM3
SO2	120 -do-	
NOX	120 -do-	
CO	5000 -do-	

05. That you shall maintain safe height of all the stacks to all the sources of air pollution.

06. That you shall provide necessary infrastructure facilities for monitoring of stack emissions with in three months and submit stack monitoring report to this office.

07. That better quality pulverized coal shall be used.

08. That better house keeping shall be maintained by spraying water and by constructing metalled roads in side the factory premises.

09. That stack as well as ambient air monitoring shall be conducted by you once in six months and monitoring results shall be submitted to the Board. The management may avail the facilities of monitoring on payment basis available at R.O. Alwar or H.O. of the Board.

Scanned with CamScanner

10. That the industry shall keep noise level within limits prescribed by Central Pollution control Board as :
Day Time : 75 db, Night Time : 65 db.

11. That you are required to apply two months in advance for renewal of consent to operate before expiry of this consent to operate.

12. That all the general conditions for consent to operate under Air Act as provided in the comprehensive guidelines 1998 published by the Board shall complied with.

13. That even after the expiry of the period of this consent all the conditions shall remain operative under clause (J) of sub section (1) of section 17 of Air(Prevention & Control of Pollution)Act,1981 till the consent is obtained from the Board.

14. That you shall submit quarterly compliance report of all the above conditions.

15. That the industry shall submit environmental statement for the year ending March by September every year.

16. That the management shall ensure tree plantation to cover 33% of the total area of factory premises. The plant species should be planted in such a way that shelterbelts are created along the periphery in windward as well as leeward directions. The trees should be planted at a spacing of 5m*5m and another row of shrubs should be added in a staggered manner so as to give a multi tier effect to the wind break so created. This should be implemented in following manner:-

- Trees necessarily be planted along the periphery of the area in rows. The unit may also take up additional plantation other available area such as along the roads, on unused land etc.
- The computation of the area under tree plantation shall be done on the basis of the following norms :-
    1. Trees species like Neem, Pipal, Jamun, Gulmohar etc. shall be deemed to cover 25 M^2 area on maturity.
    2. Shrubs like Guava, Pomegranate, jungle Jalebi etc shall be deemed to cover an area of 9M^2 on maturity.

The area likely to be covered by the plants mentioned above shall be computed accordingly. The herbs which require continuous watering for their maintenance shall not be counted to meet the norms though they can be planted by the management as per their need. The trees/shrubs already planted shall be maintained till they attain maturity and in case any of these dies, it will be replaced by a similar species i.e. shrub by a shrub and a tree by a tree.

17. That this consent to operate shall in no case be treated as consent to establish(NOC) for further expansion, if any.

Please note that non compliance of any of the above conditions would tantamount to revocation of consent to operate and you shall be liable for prosecution under the relevant provisions of the aforesaid act.

Sd

Regional officer

C.C.To:-01.Registrar, RPCB, Jaipur
02 Consent Register, R.O.RPCB, Alwar

Regional officer

Revised Consent

File No : F(Tech)/Bharatpur(Weir)/743(1)/2011-2012/560-561
Order No : 2024-2025/Bharatpur/9474
Date: Jul 23 2024 5:28PM

Unit Id : 32925

M/s Mahesh Bricks Factory

Vill.-Bairy , Tehsil:Weir
District:Bharatpur

Sub: **Consent to Operate** under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 21/10/2020 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Mahesh Bricks Factory plant** situated at **Vill.-Bairy Tehsil:Weir District:Bharatpur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/01/2021** to **31/12/2030** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
SAND BRICKS	Product	18.00 LAC / ANNUM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard

Signature valid
Digitally signed by Umesh Kumar
Date: 2024.08.08 18:05:06 IST
Reason: SelfAttested
Location:

Revised Consent

File No : F(Tech)/Bharatpur(Weir)/743(1)/2011-2012/560-561
Order No : 2024-2025/Bharatpur/9474 **Date:** Jul 23 2024 5:28PM

Unit Id : 32925

Brick Kiln Stack (Biomass)(1NOS.)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT OF 30 MTR. , ID FAN	Particulate Matter	250 Mg/Nm3

5 That the **Mahesh Bricks Factory plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

6 **That you shall not operate the plant till the valid permission from Mining department for excavation of brick earth is obtained.**

7 **That the industry must submit renewal of Soil Mining license before its expiry else this consent to operate shall be revoked.**

8 **That unit shall comply with guideline issued by CPCB and EPCA from time to time.**

9 **That unit shall comply with the provision of notification dated 28.04.2016 regarding fly ash utilization.**

10 **That the industry shall comply with the Hon'ble NGT, Bhopal order dated 21.04.2014 & 02.09.2014 in original Application no. 114/2013 (cz).**

11 **That the unit shall comply with the provisions of the notification dt. 22.02.2022.**

12 **That this consent to operate is being issued for existing plant, process & capacity, having investment in land, Building, plant & machinery as Rs 09.65 Lakh. In case of any addition/ modification/ alteration separate consent to establish/operate is required to be obtained.**

13 **That the industry shall apply for renewal of this consent to operate at least 120 days in advance prior to expiry date of this consent letter failing which additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) Rules 2016 & further amendments.**

14 **That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.**

15 **That the industry shall not install/operate D.G. set without obtaining prior consent to establish & consent to operate from the Board under the provision of Air (Prevention & control of pollution) Act, 1981.**

Signature valid
Digitally signed by Umesh Kumar
Date: 2024.08.08 18:05:06 IST
Reason: SelfAttested
Location:

Revised Consent

File No : F(Tech)/Bharatpur(Weir)/743(1)/2011-2012/560-561
Order No : 2024-2025/Bharatpur/9474 **Date:** Jul 23 2024 5:28PM

Unit Id : 32925

16 That the industry shall obtain permission from CGWA to abstract ground water, failing which consent shall, deemed to be revoked.

17 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT), Environmental (Prevention and Control Authority), New Delhi (EPCA) or any other Court of the competent jurisdiction.

18 That Brick Kiln shall provide safe and adequate Infrastructural facility for stack emission monitoring.

19 That adequate infrastructural facilities i.e. port hole of 4 inch diameter at the height of 5 to 8 times the average diameter of the stack from obstruction point and a platform of 4ft. x 6ft. size one meter below the port hole shall be maintained for stack monitoring. Safe stairs shall also be properly maintained to reach the platform. Stack/ambient air quality monitoring will be get carried out by you and report shall be submitted to the Board.

20 That the Industry shall develop plantation as per specified norms in at least 33% of the plot to maintain ambient air quality around the Industry.

21 That the industry shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.

22 That the Brick Kiln shall maintain Zig Zag Brick Kiln with induced draft (with rectangular kiln shape & Zig-zag brick setting) and adequate stack height of 30 meters from Ground level.

23 That no waste water shall be discharged outside the premises in any case and unit shall maintain Zero Discharge status.

24 That this consent "does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent.

25 That all the moving area around the main Brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick kiln operations.

26 That the approach road to site of brick kiln (Including the storage site if it is at different place) from the nearest public road for transportation of raw material/final products must be paved or hard surfaced.

27 That approach road within the premises of brick kiln area should be pucca/stabilized with brick bats etc.

28 That a sign Board showing the name, address and capacity of the brick kiln as well as validity of the consents should be displayed at the entrance of the site.

Signature valid
Digitally signed by Umesh Kumar
Date: 2024.08.08 18:05:06 IST
Reason: SelfAttested
Location:

Revised Consent

File No : **F(Tech)/Bharatpur(Weir)/743(1)/2011-2012/560-561**
Order No : **2024-2025/Bharatpur/9474** **Date:** **Jul 23 2024 5:28PM**

Unit Id : 32925

29 **That water sprayers shall be installed and operated at strategic locations to minimize the fugitive dust emissions.**

30 **That this consent to operate is issued to the unit on the basis of documents submitted by the project proponent (PP), if any discrepancies are found in the documents/facts submitted by the industry/applicant then this consent to operate shall be treated as revoked without any further notice and the industry/applicant shall liable for action in accordance with provisions of the law.**

31 That this revised consent letter shall supercede the earlier consent letter no **F(Tech)/Bharatpur(Weir)/743(1)/2011-2012/638-639** dated **Nov 24 2020 2:01PM**

32 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act**.

33 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

34 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Air Act or the Rules made thereunder.

35 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

36 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

37 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

38 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature valid
Digitally signed by Umesh Kumar
Date: 2024.08.08 18:05:06 IST
Reason: SelfAttested
Location:

Revised Consent

File No : **F(Tech)/Bharatpur(Weir)/743(1)/2011-2012/560-561**
Order No : **2024-2025/Bharatpur/9474** **Date:** **Jul 23 2024 5:28PM**

Unit Id : 32925

39 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

40 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bharatpur]

(A): **Copy to:-**

1 Master File.

Regional Officer[Bharatpur]

Signature valid
Digitally signed by Umesh Kumar
Date: 2024.08.08 18:05:06 IST
Reason: SelfAttested
Location: